



\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 599/2005

M/S GKN DRIVELINE INDIA LTD. .... Appellant  
Through Mr. V.P. Gupta & Mr. Basant Kumar,  
Advs.

versus

COMMISSIONER OF INCOME TAX ..... Respondent  
Through Ms. Premlata Bansal & Mr. Vishnu  
Sharma, Advs.

CORAM:

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE B.N. CHATURVEDI

ORDER

14.12.2005

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Heard.

Since ITA No.542/2005, directed against the main order passed by the Tribunal has already been admitted by us today and two substantial questions of law have been formulated for determination, this appeal does not survive for consideration and is accordingly dismissed as such.

  
T.S. THAKUR, J

  
B.N. CHATURVEDI, J

DECEMBER 14, 2005

SS